

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2019

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single Judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	30	07	--	01	--	--	--	01	--	--	--	--	36
b) Land Reforms													
c) Labour Laws													
d) Others	72	22	--	09	10	--	--	19	--	--	--	--	75


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8 a) Banking Regulation Act, 1949													
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	02	03	--	01	--	--	--	01	--	--	--	--	04
14. Matrimonial Cases and Reference	01	01	--	--	--	--	--	--	--	--	--	--	02
a)Matrimonial Suits/Cases													
b)Matrimonial References													
c)Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b)Applications in Election Cases													
17. Insurance Act, Reference & Applications													


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18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	01	01	--	01	--	--	--	01	--	--	--	--	01
d) Cross objections	03	--	--	--	--	--	--	--	--	--	--	--	03
e) Transfer Petition (Civil)	--	09	--	09	--	--	--	09	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side													
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													


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j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	109	43	--	21	10	--	--	31	--	--	--	--	121
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	01	--	--	--	--	--	--	--	--	--	--	02
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act	--	--	--	--	--	--	--	--	--	--	--	--	--
25. Others													
a) Transfer Petition (Crl.)	--	06	--	05	--	--	--	05	--	--	--	--	01
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	05	03	--	06	--	--	--	06	--	--	--	--	02
26. TOTAL	06	10	--	11	--	--	--	11	--	--	--	--	05


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27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	03	--	--	--	--	--	--	--	--	--	--	--	03
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	02	--	--	--	01	--	--	01	--	--	--	--	01
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	31	06	--	03	--	--	--	03	--	--	--	--	34*
c) Orders	03	03	--	02	--	--	--	02	--	--	--	--	04
30. Second Appeals from Judgment	05	07	--	01	--	--	--	01	--	--	--	--	11
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	10	02	--	09	--	--	--	09	--	--	--	--	03
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	01	--	--	01	--	--	--	01	--	--	--	--	--
c) Compensation, Claims and Special Appeals	10	06	--	07	--	--	--	07	--	--	--	--	09
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	65	24	--	23	01	--	--	24	--	--	--	--	65

[* 01 (One) Appeal (C) u/s 30 of the Employee's Compensation Act, 1923 along with 03 (Three) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	46	10	--	03	06	--	--	09	--	--	--	--	47
b) By Government from Judgment of Acquittal	07	07	--	--	03	--	--	03	--	--	--	--	11*
c) By complaint, U/S 378 (4) of Criminal Procedure Code	10	--	--	--	--	--	--	--	--	--	--	--	10
39. Criminal Revisions	05	01	--	01	--	--	--	01	--	--	--	--	05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	03	06	--	--	01	--	--	01	--	--	--	--	08
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	01	--	--	--	--	--	--	--	--	--	--	01
c) Review Petition (FAM CT)	01	01	--	02	--	--	--	02	--	--	--	--	--
43. TOTAL	72	26	--	06	10	--	--	16	--	--	--	--	82
GRAND TOTAL	252	103	--	61	21	--	--	82	--	--	--	--	273
[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included.]													


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PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE HALF YEAR ENDING 30.06.2019 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	14	15	06	01	--	--	--	--	--	--	--	36
b) Land Reforms												
c) Labour Laws												
d) Others	31	28	10	02	03	--	--	--	--	01	--	75
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												

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10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	02	01	01	--	--	--	--	--	--	--	--	04
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	01	01	--	--	--	--	--	--	--	--	--	02
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	01	--	--	--	--	--	--	--	--	--	--	01
d) Cross Objections	--	--	03	--	--	--	--	--	--	--	--	03
e) Transfer Petition (Civil)												
f) Applications for leave to sue as indigent person												
g) Execution application on the original side												


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h) Special Cases under order XXXVI of civil procedure code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
k) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	49	45	20	03	03	--	--	--	--	01	--	121	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal cases	01	01	--	--	--	--	--	--	--	--	--	02	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)	01	--	--	--	--	--	--	--	--	--	--	01	
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	01	01	--	--	--	--	--	--	--	--	--	02	
26. TOTAL	03	02	--	--	--	--	--	--	--	--	--	05	


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27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	--	01	01	01	--	--	--	--	--	--	--	03
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	01	--	--	--	--	--	--	--	--	--	--	01
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	15	12	05	02	--	--	--	--	--	--	--	34*
c) From Orders	04	--	--	--	--	--	--	--	--	--	--	04
30. Second Appeals from Judgment	09	01	01	--	--	--	--	--	--	--	--	11
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	02	--	01	--	--	--	--	--	--	--	--	03
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	08	01	--	--	--	--	--	--	--	--	--	09
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	39	15	08	03	--	--	--	--	--	--	--	65

[* 01 (One) Appeal (C) u/s 30 of the Employee's Compensation Act, along with 03 (Three) Tax Appeals included]

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APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	27	19	01	--	--	--	--	--	--	--	--	47
b) By Government from Judgment of Acquittal	10	--	--	01	--	--	--	--	--	--	--	11*
c) By complaint, U/S 378 (4) of Criminal Procedure Code	03	04	03	--	--	--	--	--	--	--	--	10
39. Criminal Revisions	02	01	--	01	01	--	--	--	--	--	--	05
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	05	03	--	--	--	--	--	--	--	--	--	08
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	01	--	--	--	--	--	--	--	--	--	--	01
c) Review Petition (FAM CT)												
43. TOTAL	48	27	04	02	01	--	--	--	--	--	--	82
GRAND TOTAL (20+26+37+43)	139	89	32	08	04	--	--	--	--	01	--	273
[*06 (Six) Appeals (Crl.) u/s 42 of Prevention of Money Laundering Act, 2002 included.]												


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PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 30/06/2019

ACTUAL STRENGTH OF JUDGES

Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
1	2	3	4	5	6
03	03	--	03	50	58

- 1.) 01 (One) day i.e. 11/04/2019 declared as holiday on account of General Election.
- 2.) 03 (Three) days i.e. 20/04/2019, 22/04/2019 and 17/05/2019 declared as Special Vacation.
- 3.) 11 (Eleven) days i.e. from 18/06/2019 to 29/06/2019 declared as Summer Vacation.


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